PATNA HIGH COURT

NOTICE

On preliminary scrutiny of the online applications filled up by the candidates and scanned copies of the documents uploaded by them on the website of the Court, it has been found that following candidates are not practicing as an Advocate but are in full time corporate employment. As such, these candidates are ineligible to appear in the interview –

Roll No. 1) 1111001588 2) 1111003880

3) 1111006565

Further, following candidates would be permitted to appear in the interview, subject to satisfying the High Court that they fulfill the eligibility criteria as laid down in Article 233(2) of the Constitution of India-

Roll No. 1) 1111004676 2) 1111000890

By order of the Court

Registrar General

Patna High Court, Patna.
Date : 17-2-2016